

उन को अपने भारत देश का नागरिक मानते हैं और उन के लिए भी हम कोशिश कर रहे हैं कि वह रिहा हो जायं। जैसा कि रानाडे के मामले में हो रहा है वैसे ही वहां भी हो रहा है और हमारी कोई सुनवाई नहीं हो रही है।

SHRI RANGA : May I know whether the Government are making arrangements for financial assistance and maintenance of Mr. Ranade's mother, relatives and dependents and whether they are paying for medical expenses also? So far as that lady is concerned, the mother of one of our freedom fighters, as admitted by the Government, may I know whether Government propose to pay for her to and from expenses when she is in a position to go to Portugal and come back after seeing her son?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : We will certainly pay for her passage. As to whether we have paid her anything in the past, I am not sure, nor do I have the full information whether we have paid for her treatment. But we are prepared to do so.

श्री त्रार्ज करनेन्डीज : मैं सँकरीन और रानाडे यह हमारे दो नागरिक पुर्तगाल की जेल में हैं। मंत्री महोदय ने एक पहले प्रश्न के उत्तर में यह भी बतलाया था कि 780 पुर्तगाली नागरिक हिन्दुस्तान में हैं तो भारत सरकार क्या यहाँ उन पुर्तगाली नागरिकों के खिलाफ कोई भी कदम उठाने को तैयार है जिससे कि पुर्तगाल सरकार के ऊपर कुछ अक्षर पड़ जाय और वह हमारी आजादी की लड़ाई के उन दो बहादुर सेनानियों को बहाँ अपनी जेल से रिहा कर दे ?

श्री सुरेन्द्रपाल सिंह : अध्यक्ष महोदय, ऐसा हम करने को तैयार नहीं हैं।

FILM FINANCE CORPORATION

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*365. **SHRI P. P. ESTHOSE :**

SHRI B. K. MODAK :

SHRI A. K. GOPALAN :
SHRI S. S. KOTHARI :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government have received any complaints of favouritism in granting the loans by the Film Finance Corporation to the producers; and

(b) if so, the details of the complaint received and steps taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : (a) and (b). No specific case of favouritism has been mentioned in any representation. Some of the film producers, whose loan applications were rejected by the Film Finance Corporation, had represented to the Government against the decisions of the Corporation. These representations were looked into and, wherever necessary the Chairman was requested to look into the matter.

SHRI P. P. ESTHOSE : May I know from the Government whether certain members of the Film Corporation of India were influencing their colleagues to grant loans to those companies in which they are interested and, if so, what steps Government propose to take to stop such malpractices ?

SHRIMATI NANDINI SATPATHY : We have no information.

SHRI S. S. KOTHARI : Is it a fact that more than one-third of the instalments receivable back from the loanees are in arrears and some of them, or most of them, are likely to be bad debts. In that case, is it desirable that public money should be invested in such highly speculative ventures ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : I do not agree that it is a speculative venture. First of all, the object with which the Film Finance Corporation came into existence was to help those who have creative genius but have no means to translate that creative genius into picture.

SHRI PILOO MODY : How would you know creative genius ?

SHRI K. K. SHAH : From that point of view, the total amount sanctioned from 1960-61 was Rs. 1.63 crores, disbursed Rs. 1.35 crores and repaid Rs. 65 lakhs.

SHRI VIKRAM CHAND MAHAJAN : The hon. Minister has just now stated that we are going to finance those who have creative genius. What is the criterion laid down to find out who is a genius and who is not ?

SHRI K. K. SHAH : The procedure that is followed is this. There is a committee of five people... (Interruption).

SHRI GEORGE FERNANDES : Are they also geniuses ?

SHRI K. K. SHAH : Your definition of genius and my definition of it may not agree. It is possible that your conception and my conception of it also may not agree... (Interruption).

There is a script committee of five members. One is the Chairman of the Corporation; the other is a producer or a director from the film industry; two regional officers, Central Board of Film Censors and two referees from a panel of names approved by the Board of Directors. These include film critics and other prominent persons.

श्री प्रेमचन्द्र वर्मा : अभी मंत्री महोदय ने स्क्रिप्ट पैनल के बारे में जिक्र किया था। क्या यह दुस्त है कि जो स्क्रिप्ट पैनल है उस के पास जितनी स्क्रिप्ट्स पिछली बार आई उन में से उन्होंने एक फिल्म के बारे में, जिस का नाम "महर और सपना" है, कहा कि उसको पैसा नहीं दिया जा सकता। लेकिन उसी पिक्चर को अन्त में राष्ट्रपति जी ने राष्ट्रपति अवाइड दिया। जिस पिक्चर के लिये स्क्रिप्ट पैनल ने कहा कि वह काम की पिक्चर नहीं है उसी के बारे में राष्ट्रपति महोदय ने कहा कि राष्ट्रपति मैडल मिलना चाहिये। यह तो एक इन्स्टेंस है कि किस तरह से स्क्रिप्ट पैनल काम करता है। इसी तरह से एक पिक्चर "गोदान" है और एक पिक्चर "नई उमर की नई फसल" है। यह दोनों पिक्चर्स फेल हो गई हैं लेकिन स्क्रिप्ट पैनल ने उन को रुपया दिया

है और कई लाख रुपया दिया है, जबकि वह पिक्चर फेल हो गई हैं और रुपया कमाने वाली नहीं हैं। मैं जानना चाहता हूँ कि इस वक्त फिल्म कारपोरेशन की कितनी रकम है जो कि मिलने वाली नहीं है ?

SHRI K. K. SHAH : The amount that has been written off is Rs. 12 lakhs out of a total amount of Rs. 1,65,00,000.

Also, my hon. friend is not properly informed. *Godan* was given help. So that is not correct. I do not know to which film he refers, but the President's Gold Medal was earned by *Charulata*, a Bengali film, and that also was helped. Then, *Nayak* which is a Bengali film received a special award, the Film Critics' Award, at the Berlin Film Festival in 1966.

श्री प्रेमचन्द्र वर्मा : मैं "महर और सपना" फिल्म के बारे में पूछना चाहता हूँ जिस को कि अब्बास ने डाइरेक्ट किया है।

SHRI A. SREEDHARAN : It is a fact that there has been gross misuse of funds in the film industry and all sorts of despotism and suppression of genuine talent are taking place in the industry. In view of the fact that it is one of the vital industries in the country and has tremendous potential, will the Government of India take steps to nationalise the film industry ?

श्री सीताराम कोसरी : जब हम लोग किसी फिल्म के बारे में कर्ज देते हैं तो जिस फर्म या पार्टी को देते हैं उस के बारे में असेस-मेंट करने का क्या कोई तरीका है कि जिस को कर्ज दिया जाय उस से वसूल हो जाये ? और अगर है तो फिर इतना रुपया निगम का डूब क्यों गया ?

SHRI K. K. SHAH : I wish my hon. friend had listened to my reply. I had said that first of all the script is examined by a script committee and after the script is examined by the script committee, the report is first on the question whether the script is approvable and then the film producers examine whether financially it is

feasible and whether the box office value will also be as large as is expected. After this is done, the case goes before the board of directors. For the information of my hon. friend I can say that the board of directors consists of Shri Roshan Lal Malhotra, President of the Film Federation of India; Shri Chidanand Das Gupta, who is a well known film critic; Shri Premendra Mitra, who is a well known writer; Shri Jagat Murari, Principal, Film Institute of Poona; Shri Mahajan and others.

DR. RANEN SEN : Last year, some of the well known directors and producers of West Bengal met a number of MPs who had occasion to visit Calcutta and made a complaint that, in spite of the fact that many applications were forwarded for help from this Finance Corporation during the last two or three years, the response from the Film Finance Corporation was very meagre. May I know how much money has been allotted to certain important parts of the country where films are produced ?

SHRI K. K. SHAH : I can point out some of them. Ghoomu Bangar Gaan (Bengali)—Rs. 1,75,000; Saat Pake Bandha (Bengali)—Rs. 2,30,000; Swarga Hotey Biday (Bengali)—Rs. 2 lakhs; Pankaswar (Bengali)—Rs. 2,24,000; Charulata (Bengali)—Rs. 3,24,000; Kanch Kata Heeray (Bengali)—Rs. 3,50,000 and Nayak (Bengali)—Rs. 3,50,000.

BORDER ROADS ORGANISATION EMPLOYEES

*366. **SHRI S. M. BANERJEE :** Will the Minister of DEFENCE be pleased to state :

(a) whether employees working under the Border Roads Organisation either in Rohtang Pass area or beyond are getting any extra allowance;

(b) if not, the reason therefor; and

(c) whether steps are being taken to sanction some extra allowance to them ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : (a) All Personnel of the General Reserve Engineer Force, other than those, who are on consolidated rate of pay, are entitled to a special compensatory allowance during service in areas beyond Rohtang Pass.

(b) The question does not arise.

(c) No, Sir.

SHRI S. M. BANERJEE : I would like to know whether it is a fact that those pioneers and others who are working in the Border Roads Organisation beyond Rohtang, that is, Keolong and Spiti valley, are entitled to the special allowance which is given to those who are working within Rohtang Pass and upto Rohtang and, if so, why this sort of discrimination is being made and whether a representation has been made by the Border Roads Organisation themselves and that it is the Finance people who do not want to give this special allowance.

SHRI M. R. KRISHNA : So far no representation has come to the Defence Ministry. Those people who are on a consolidated pay of Rs. 90 have got other facilities like free board shelter...

SHRI RANGA : There are no houses in the border areas.

SHRI M. R. KRISHNA : ...free remittance facilities, leave travel concessions. All these facilities are given to these people.

SHRI S. M. BANERJEE : Why don't you mention a free pair of shoes also ?

Sir, I have seen them working on the Rohtang Pass. The O.Cs have recommended it. They should have taken action. They are getting only Rs. 90 consolidated pay. It is less than what a P.W.D. labourer gets. They are working at the height of 14,000 ft. and 15 ft. snow. I would like to know whether Government is considering that these pioneers whose future has been sealed at Rs. 90 consolidated pay get at least the minimum of Rs. 110 or Rs. 120 that a Central Government Class IV employee gets.

SHRI M. R. KRISHNA : Whatever facilities and whatever remuneration is reasonable to be given to these people will be considered by the Government. If you say there are recommendations from the Station Commanders there, the people who are actually commanding these works, it will be possible for the Defence Ministry to take very appropriate steps to help them.

SHRI S. M. BANERJEE : May I have a clarification ? The minimum that a